

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**COURT-III**

**Item No.-03**  
42/252/ND/2021

**IN THE MATTER OF:**

Kalyanam Infradevelopers Pvt Ltd  
Vs.  
ROC

....APPELLANT

....RESPONDENT

**SECTION**

**U/s 252**

**Order delivered on 12.02.2021**

**CORAM:**

**CH. MOHD. SHARIEF TARIQ**  
**MEMBER (JUDICIAL)**  
**SHRI NARENDER KUMAR BHOLA**  
**MEMBER (TECHNICAL)**


**PRESENT:**

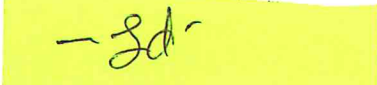
For the I.T. Department : Ms.Vibhooti Malhotra, Mr. Shailendera Singh, Advocates for the  
I.T. Department

**ORDER**

Counsel for the Appellant is present. The Registry is directed to issue Notice to the RoC. The Counsel for the Appellant is permitted to serve private notice to the RoC along with the copy of the petition. The Counsel for the I.T. Department is present, he is directed to file objections, if any on or before next date of hearing.

List the matter on 08.04.2021.

  
**(NARENDER KUMAR BHOLA)**  
**MEMBER (TECHNICAL)**

  
**(CH. MOHD. SHARIEF TARIQ)**  
**MEMBER (JUDICIAL)**